

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3323
TO BE ANSWERED ON 12.07.2019

Pollution by Industries

3323. DR. RAMAPATI RAM TRIPATHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Industrial development plays a major role in the air, water and noise pollution;
- (b) if so, the details thereof and the response of the Government thereto;
- (c) the details of such industries/ power plants identified by the Government as being responsible for pollution in the country, State/UT-wise including Uttar Pradesh;
- (d) the action taken against the said polluting units/establishments; and
- (e) the steps taken by the Government to prevent pollution by industrial units?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) to (e) Industrial development without addressing emission plus effluent standards is bound to cause air, water and noise pollution. For prevention and control of industrial pollution, the Government has taken various steps like notification of industry specific emission and effluent standards under the Environment (Protection) Rules, 1986 and their enforcement through consent mechanism, regular monitoring, etc.; issuance of directions for installation of online effluent and emission monitoring systems for continuous check on pollution levels; categorization of industries based on their pollution potential; issuance of various directions under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986, etc.

The Central Pollution Control Board (CPCB) has identified 17 categories of highly polluting industries, which also includes thermal power plants, and is carrying out inspection of these industries based on computer generated alerts from Online Continuous Effluent/ Emission Monitoring System (OCEMS) since 2016-17. Industries for inspection are selected on the basis of Short Message Service (SMS) alerts generated from the online monitoring systems. A total of 592 industries have been inspected till 14.06.2019 and 347 directions issued under Section 5 of Environment (Protection) Act, 1986 to non-complying industries and 1 direction issued under Section 18(1)(b) of the Air and Water Acts to State Pollution Control Board. State-wise details are at Annexure.

ANNEXURE

Annexure referred in reply to the Lok Sabha Unstarred Question No. 3323 due for answer on 12.07.2019 regarding 'Pollution by Industries'

State-wise number of industries inspected under SMS alert and action taken since 2016-17
(till 14.06.2019)

Sl. No.	State	Number of Industries Inspected	Directions Issued under Section 5 of Environment (Protection) Act, 1986	Directions Issued under Section 18(1)(b) of Air and Water Acts
1	Andhra Pradesh	37	18	0
2	Assam	28	17	0
3	Bihar	5	1	0
4	Chhattisgarh	26	12	0
5	Delhi	1	0	0
6	Gujarat	64	41	0
7	Goa	3	0	0
8	Haryana	26	12	0
9	Himachal Pradesh	7	4	0
10	Jammu & Kashmir	8	5	0
11	Jharkhand	30	20	0
12	Karnataka	27	16	0
13	Kerala	7	9	0
14	Madhya Pradesh	30	17	0
15	Maharashtra	52	33	1
16	Meghalaya	12	6	0
17	Odisha	34	26	0
18	Puducherry	1	0	0
19	Punjab	22	8	0
20	Rajasthan	33	10	0
21	Sikkim	1	2	0
22	Tamil Nadu	37	21	0
23	Telangana	21	15	0
24	Tripura	1	0	0
25	Uttar Pradesh	39	27	0
26	Uttarakhand	6	5	0
27	West Bengal	34	22	0
Total		592	347	1